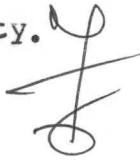


06. ORDER DATED 21-06-2002.

None appears for the Applicant. Mr.S.B.Jena, Learned Additional Standing Counsel (Central) is present for the Respondents. Perused the Original Application and the counter filed by the Department.

Applicant, an extra Departmental Branch Post Master, of Budhakapudi Branch Post Office in the District of Keonjhar, has filed this Original Application u/s.19 of the Administrative Tribunals Act,1985 challenging the put off duty order 04-03-2002 on the ground of arbitrariness, ~~and apathetic~~

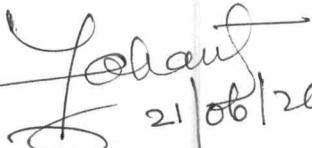
Respondents have filed their counter interalia stating therein that on the ground of certain alleged misconduct and illegalities/irregularities, which is under enquiry, the Applicant has been placed under put off duty. It has been submitted by the learned ASC that during the enquiry, against the applicant, the applicant will be provided all opportunity to have his say and for impartial adjudication, the applicant has been kept out of duty/put off duty and as such, at this stage, this Tribunal may not interfere in the order of put off duty as ^{at Annexure-1.} It is also seen from the order that while passing the order of put off duty on 4.3.2002, under Annexure-1, the authorities have also ordered for payment of ex-gratia during the period of put off duty.



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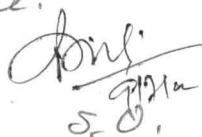
It is submitted by Mr.Jena that the enquiry as against the Applicant will be completed as early as possible following the rules/instructions in this regard.

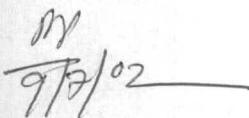
In view of the above, this Original Application is disposed of with a direction to the Respondents that the proceedings, if any, initiated against the Applicant shall be completed as expeditiously as possible and till a final decision is taken in the matter, put off duty allowance shall be paid to the Applicant regularly, as per the Rules. No costs.


21/06/2002

(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

Copy of order
of 21/6/02 served
to the Counsel for
both sides.


S. J.


9/7/02